

1	2	3	4	5
15.	-do-	26	July, 86	Nil
16.	-do-	23	August, 86	Nil
17.	-do-	22	September 86	Nil
18.	-do-	24	October 86	Nil
19.	-do-	1	3-11-86	432.00

[English]

Supply of Spurious Glycerine to Hospitals and Dispensaries

5280. SHRI THAMPAN THOMAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that several firms have been supplying "spurious glycerine" to hospitals and dispensaries all over the country;

(b) whether it is also a fact that these "spurious" drugs were supplied by two firms from Bombay and Calcutta; and

(c) whether the drug controllers (States) have raided any of these firms?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c). According to information available, M/s Alpina Pharma, Nanded had supplied non medicinal glycerine which caused deaths in Maharashtra Hospital. The Commissioner, Food & Drugs Administration initiated action under the Drugs & Cosmetics Act and the State Government of Maharashtra had appointed a Commission of Enquiry headed by Mr. Justice B. Lentin. The Commission has submitted its report on 30.11.1987 to the State Government of Maharashtra.

Acquisition of Land for setting up R.S.P.

5281. SHRI SAMAR BRAHMA CHOUDHURY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that ninety two villages had been acquired for the purpose of establishment of National Project of Rourkela Steel Plant and allied and ancillary industries where specific notification under certain plea was made under the provisions of sub-section (II) of Section 3 of the Orissa Act XVIII of 1918; and

(b) whether it is also a fact that 37 villages have been surrendered and made over to the Orissa Government for returning to the original land owners and tribals who traditionally occupied their habitual territories in this state?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): (a) No, Sir. However, a notification under sub-section (I) of Section 3 of the Orissa Act, XVIII of 1918, had been published for acquisition of land of 33 villages. In pursuance of this notification, lands in 10 villages were fully acquired and lands in 23 villages were partly acquired by the Orissa State Government and the possession of the same was handed over to Rourkela Steel Plant.

(b) No, Sir. However, a few patches of land from 10 villages have been handed over by Rourkela Steel Plant back to the State Government for various public purposes.

Absorption of Employees on Deputation to Rail India Technical and Economic Service

5282. SHRI VISHNU MODI: Will the Minister of RAILWAYS be pleased to state:

(a) whether employees of the Northern

Railway, on deputation to the Rail India Technical and Economic Service (RITES) have been permanently absorbed there;

(b) if so, the details thereof indicating the dates of their absorption;

(c) whether for their permanent absorption in Rail India Technical and Economic Service they were required to seek retirement from the Railways in the public interest, if so, whether all their dues like gratuity, provident fund, leave encashment, arrears accruing because of the implementation of the recommendations of the Fourth Pay Commission, have been cleared if not, the reasons therefore; and

(d) the number of cases still pending with Rly. B.d.?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) to (d). Railway employees are absorbed in RITES only after (among other things) obtaining and accepting their resignation from the railway service. However, such employees are deemed to have retired from service from the date of such resignation and they are granted the retirement/terminal benefits as admissible under the extant rules applicable to such cases.

Details of the employees of Northern Railway absorbed in RITES upto 30.11.1987 and the position regarding payment of settlement dues to them are being collected and will be laid on the Table of the Sabha.

Relaxation granted to Candidates for the post of PGT (English)

5283. SHRI MANVENDRA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether interviews for the post of PGT (English) were held by Assistant Commissioner, Kendriya Vidyalaya Sangathan (Delhi Region) in July-August, 1987.

(b) if so, whether any relaxation in age,

essential qualifications experience etc. was granted to the candidates called for interview; and

(c) if so, the details of relaxation granted to different candidates for the said post with justification thereof in each of these cases and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) No, Sir. Interviews for the post were held on 27.6.1987.

(b) No, Sir.

(c) Does not arise.

Expenditure on opening of Navodaya Vidyalayas

5284. PROF. PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total expenditure incurred till 30th November, 1987 on the opening of Navodaya Vidyalayas; and

(b) the estimated annual budget per institution?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) The total expenditure upto 30th November, 1987 is Rs.22.28 crores.

(b) Initially, at the time of the opening of a Vidyalaya Rs.10.00 lakhs is provided for a full academic year. In the subsequent years, the budget estimates vary depending on the number of students admitted in each Vidyalaya and the number of classes run in each Vidyalaya.

MOU Signed by SAIL

5285. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of STEEL AND MINES be pleased to state: